



DELHI JUDICIAL ACADEMY (High Court of Delhi) Sector-14, Dwarka, New Delhi-110078 011-20892015, 011-28036501 (O) 011-28036687 (Fax) Email: dia@nic.in Email: manmohan\_ops@yahoo.com

No. DJA/Trg./Conf./NDPS/1560/2022/2.) 8 {

10<sup>th</sup> June, 2022

Sh. Girish Kathpalia. Principal District & Sessions Judge, HQs, Central, THC

- Sh. Deepak Jagotra, Principal District & Sessions Judge, East, KKD
- Sh. Narottam Kaushal, Principal District & Sessions Judge, Scuth, Saket
- Sh. Yashwant Kumar, Principal District & Sessions Judge, Shahdara, KKD
- Sh. Dharmesh Sharma. Principal District & Sessions Judge, New Delhi, PHC
- Sh. Suresh Kr. Gupta, Principal District & Sessions Judge, North- West, Rohini Sh. Ramesh Kumar- I, Principal District & Sessions Judge, North- East, KKD 7
- 8. Sh. Sanjay Garg- I. Principal District & Sessions Judge, South-East, Saket
- Sh. Vimal Kr. Yadav. Principal District & Sessions Judge, North, Rohini 9
- Sh. Sanjay Kumar. Principal District & Sessions Judge, West, THC 10.

Sh. Manoj Jair. Principal District & Sessions Judge, South- West, Dwarka 11.

#### Sub.: Core Competence Conference on Knowledge, Skill and Perspective Development for Special Judges - NDPS Act on 15th & 16th July, 2022

Respected Sir

As per the approved Training Calendar 2022, the Delhi Judicial Academy shall be conducting the 'Core Competence Conference on Knowledge, Skill and Perspective Development for Special Judges - NDPS Act' on 15<sup>th</sup> & 16<sup>th</sup> July, 2022. The programme shall be conducted in Physical Form at the Delhi Judicial Academy, Sector-14. Dwarka, New Delhi.

The proposed nomination list of Judicial Officers for the aforesaid programme is enclosed Annexure 'A'. The schedule of the programme is enclosed as Annexure 'B'.

it is requested that such nominated Judicial Officers posted in your district may kindly be communicated about their nomination in the aforesaid programme through your good

the nominated Judicial Officers may kindly be advised not to list any judicial work on 15th & 10<sup>th</sup> July. 2022, so that litigants and lawyers are not inconvenienced. In case some judicial work has already been listed, it may be preponed or adjourned accordingly, to the extent

With regards

Yours sincerely

(Man Mohan Sharma)

End As above

## OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) TIS HAZARI COURT : DELHI No. 49020 - 49032

Dated, Delhi the

1 4 JUN 2022

Copy forwarded alongwith its enclosures for information and necessary action to :-

\_/JOTP/Gaz./2022

- The Ld. Officer In-charge, Pool Car, Tis Hazari Court, Delhi. The concerned Judicial Officers of Central District, Tis Hazari Court, Delhi (as per list attached with the The P.S. to Ld. District & Sessions Judge (HQs), Delhi. The Reader to Ld. District & Sessions Judge (HQs), Delhi.
- 5.
- The PRO, Facilitation Centre, Tis Fazari Court, Delhi. The Filing Branch. Central, Tis Hazari Court, Delhi.
- The Website Committee, English/Hirdi, Tis Hazari Court, Delhi. S. The LAYERS for uploading the same.

(Mukesh Kumar Gupta) Additional District Judge-11 Officer In-charge (Judicial Branch) For Principal District & Sessions Judge (HQs) Central, Tis Hazari Court, Delhi

Annexure 'A'

## Proposed Nomination List for Core Competence Conference on Knowledge, Skill and Perspective Development for Special Judges – NDPS Act On

# 15<sup>th</sup> & 16<sup>th</sup> July, 2022

SI. No.	Name of Officer	Present Posting	No	District	Place of Posting	
1	Sh. Pawan Kr. Matto	Special Judge (NDFS)				
2	Sh. Ajay Kr. Jain	Special Judge (NDPS)		North-East New Delhi	KKD	
3	Sh. Reetesh Singh	ASJ+Spl. Judge (NDPS)		East	PHC KKD	
4	Sh. Devendra Kumar Sharma	Special Judge (NDPS)		West	THC	
5	Sh. Sanjeev Kumar-II	Special Judge (NDPS)	2	Central	THC	
6	Sh. Rakesh Kumar-IV	ASJ-cum-Spl. Judge (NDPS)	2	North-West	Rohini	
T	Sh. Deepak Dabas	Special Judge (NDPS)		Central	THC	
8	Sh. Deepak Wason	Special Judge (NDPS)		South-West	Dwarka	
9	Sh. Gagandeep Singh	Special Judge (NDPS)		North	Rohini	
10	Ms. Monika Saroha	Special Judge (NDPS)		South	Saket	
11	Sh. Amitabh Rawat	ASJ	3	Shahdara	KKD	
12	Sh. Arul Varma	ASJ+Spl. Judge (NDPS)	4	South-East	Saket	

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Date & Day	10.15 am – 11.30 am Session I	11.30 12.00 pm	12.00 pm – 01.15 pm	01.15 02.00 pm	02.00 pm 03.15 pm	03.15 03.45 pm	
16.07.2022 (Saturday)	Issues relating to investigation and Trial: With special reference to the Prosecutor's point of view Special Courts: Jurisdiction • Arrest - Remand • Proceeds of crime Reverse Burden of Proof vis-à-vis Role of Prosecution in NDPS Trials • Presumption of Culpable Mental State • Proof beyond reasonable doubt • Matters of Evidence • Witnesses • Police witnesses • 'Stock' witnesses • Links in the chain of the prosecution story. • Sharing best practices and experiences	B R E A K	<ul> <li><u>Session II</u></li> <li>Bail: Issues and Challenges in the Criminal Justice System relating to Personal Liberty</li> <li>Special Courts: Jurisdiction (NDPS) <ul> <li>Anticipatory bail</li> <li>Section 37 of NDPS Act</li> <li>Changing trends: Interim Bail in commercial quantity</li> <li>Bail in cases of controlled substances:</li> <li>Quantity &amp; its effects.</li> </ul> </li> </ul>	B R E A K	Session-III Sentencing: Punitive & Rehabilitative Punitive Proportionality principle Mandatory minimum sentence Rehabilitative: Is the mandate of the law being effectively followed? Making Court Room Practices Responsive towards Vulnerable Witnesses Vulnerable Witness – A Growing and Dynamic Definition Practice Directions issued by the Hon'ble High Court of Delhi: Recording of Testimony Video Conference Rules Role of DLSA Guidelines laid down through Judicial Dictamen		<ul> <li><u>Session-IV</u></li> <li>Rehabilitation: The Social Perspective <ul> <li>Issues relating to the youth</li> <li>Addiction and De- addiction</li> <li>Rehabilitation of accused/convicts/ drug addicts</li> </ul> </li> <li>Societal and Individual Impact <ul> <li>Effect on mind and body</li> <li>Reintroduction into society</li> </ul> </li> </ul>
	(Joint session with Public Prosecutors)		(Joint session with Public Prosecutors)		(Joint session with Public Prosecutors)		(Joint session with Public Prosecutors)

Annexure 'B'

### DELHI JUDICIAL ACADEMY

Programme name	:	Core Competence Conference on Knowledge, Skill and Perspective Development
Duration	:	Two Days
Participants	:	Special Judges, NDPS
Venue	:	Seminar Hall, 2 <sup>nd</sup> Floor, Delhi Judicial Academy
Programme Coordinator	:	Dr. Sumedh Kumar Sethi, Additional Director, Delhi Judicial Academy

Date & Day	10:15 am – 11:30 am Session–I	11:30 12:00 pm	12:00pm = 01:15 pm	01:15 02:00 pm	02:00 pm – 03.15 pm	03.15 03.45 pm	03.45 pm – 05.00pm Session-IV
15.07.2022 (Friday)	Brief Overview of the Programme Larger Ramifications of Narcotics: • Drug Trafficking and International Scenario • Impact of Drug Trafficking on National Economy • Health and Life Legal Framework against Drug Trafficking in India • Objectives andPurpose	B R E A K	Session-11 The Scientific Standpoint: • Understanding Narcotics - Narcotic drugs - Psychotropic substances - Controlled substances - Intoxicating liquids • Accuracy in Seizure - Sampling - Weighing - Testing	B R E A K	Session-III         The Investigator's Perspective:         Issues and Experience         InvestigationChronology         Search         - Recording of Secret Information         - Procedure for Search         - Proper Authorisation         - Public place/private premises and conveyance.         - Videography of Search & Seizure         Determination of Drug Quantity         - Small/ Commercial quantity         Interface with'Addicts'         Apprehending Suppliers         Best Practices	B R E A K	Session-IV         The Adjudicator's Outlook on Investigation and Trial         • Mandatory Procedures         - Sections 50 and 55 NDPS Act         - Confessions and Retraction         • Case Property         - Production         - Exhibition         - Proof         Quantity: Legal Perspective         Disposal of property         • Pre-trial disposal of Narcotics contraband